

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

(Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.12.2022 AT 2:00 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1394/2022 IA(IBC)/1395/2022 IA(IBC)/1063/2022 IA(IBC)/47/2022 IA(IBC)/864/2022 IA(IBC)/865/2022 IA(IBC)/866/2022 in CP(IB)No.148/HDB/2021
NAME OF THE COMPANY	Viom Infra Ventures Ltd
NAME OF THE PETITIONER(S)	SREI Equipment Finance Ltd
NAME OF THE RESPONDENT(S)	Viom Infra Ventures Ltd
UNDER SECTION	7 of IBC

ORDER

IA 1394/2022

This is application to receive final progress report of the CIRP by the RP. Report received subject to hearing. **Accordingly, this IA is allowed and disposed of.**

IA 1395/2022

This is an application filed for liquidation of the Corporate Debtor. **For hearing, the matter is adjourned to 20.12.2022.**

IA 1063/2022

This is application to receive pre-final progress report of the CIRP by the RP. Report received subject to hearing. **Accordingly, this IA is allowed and disposed of.**

IA 47/2022

This is an application filed against the rejection of the claim. Pleadings completed.

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IA 864 & 865/2022

Ld. Counsel for the Applicant, Ld. Counsel for Respondent No.1 to 3, Ld. Counsel for Respondent No.5, Ld. Counsel for Respondent No.6, Ld. Counsel for Respondent No.7 and Ld. Counsel for Respondent No. 9 present. According to the Ld. Counsel, proof of service of Notice on both the Respondent No.8 & 9 were served.

Ld. Counsel Ms. Sree Ramya present and submits that she has been instructed by the Respondent No.9 to appear and she is therefore requesting for time to file Vakalat as well as Counter. No representation for Respondent No.8. Service held sufficient. Respondent No.8 shall set *ex-parte*. Despite availing nearly a month's time, except Respondent No.5, none of the Respondents have filed their Counters.

We, therefore at request we grant a week's time to all the Respondents as a last chance to file their counters. In default, opportunity to file Counter shall stand forfeited.

In so far as the Respondent No.9 is concerned, Vakalat also shall filed within a week's time, lest it is deemed that 9th Respondent is set *ex-parte*.

IA 866/2022

Ld. Counsel for Respondent No.1 to 4 present. However, counter not filed. At request of the Ld. Counsel for the Applicant, issue fresh notice to Respondent 5 to 8 to be taken within 3 days from today. Counters if any by all the Respondents shall be filed by 15.12.2022 through e-portal.

All IAs are posted to 20.12.2022.

Sd/-

MEMBER TECHNICAL

Sd/-

MEMBER JUDICIAL